

SIKKIM



GOVERNMENT

GAZETTE

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No. 530

GOVERNMENT OF SIKKIM
DEPARTMENT OF PERSONNEL, ADMINISTRATIVE REFORMS, TRAINING AND PUBLIC
GRIEVANCES
GANGTOK-SIKKIM

No. 461 /GEN/DOP

Dated: 10/8/2011

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Sikkim in consultation with the High Court of Sikkim hereby makes the following rules further to amend the Sikkim Judicial Service Rules, 1975, namely:-

1. (1) These rules may be called the Sikkim Judicial Service (Amendment) Rules, 2011.
(2) They shall come into force at once.
2. In the Sikkim Judicial service Rules, 1975, in rule 4, after clause (d), the following clause shall be inserted, namely:-
“(e) An adequate knowledge in Computer to be tested at the time of viva voce”

This supersedes notification no. 299/GEN/DOP dated: 6/10/2010 published in the Sikkim Government Gazette extraordinary number 260 dated: 19th May, 2011.

BY ORDER AND IN THE NAME OF THE GOVERNOR

**ADDITIONAL SECRETARY TO THE GOVERNMENT
DEPTT. OF PERSONNEL, ADM. REFORMS, TRAINING & PUBLIC GRIEVANCES**